HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY FOURTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 29493 OF 2025

Between:

Fatima Mukhtar, D/o. Mir Mukhtar Ali, Aged about 19 years, Occ. Student R/o. H.No. 22-1-5/A, Charminar, Hyderabad, Telangana.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao, University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners request for registration and exercising web options for admission into MBBS/BDS course under Management Quota "B" Category in ongoing or next phase of counseling for the academic year 2025-26 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for registration and exercising web options for admission into MBBS/BDS course under Management Quota "B" category for the academic year 2025-26 in ongoing or next phase of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners request for registration and exercising web options under Management Quota "B" Category for admission into MBBS/BDS course in the ongoing or next phase of counseling for the academic year 2025-26, pending disposal of writ petition.

Counsel for the Petitioner: SRI L.RAM SINGH

Counsel for the Respondent No.1: SRI R.NAGARJUNA REDDY,
AGP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition No.29493 of 2025

Order:

Heard Mr. L.Ram Singh, learned counsel for the petitioner; Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appearing for respondent No.1 and Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appearing for respondent No.2 (for short 'the University').

2. Petitioner seeks consideration of her prayer for registration for admission to MBBS/BDS course under Management Quota 'B' category and participating in the ongoing counselling process for the academic year 2025-26. She is a resident of Hyderabad, Telangana State. According to her representation dated 20.09.2025, she applied for registration, but she was shocked to know that a separate registration is required for admission into the said course under

Management Quota 'B' category. The date of applications was also over and the website was closed for registration. Petitioner contends that she was under an impression that only a single application for registration is enough.

3. Learned counsel for the petitioner submits that the respondents may be directed to consider the representation of the petitioner in line with similar order dated 21.08.2025, passed by this Court, in other case such as W.P.No.24560 of 2025.

4. Learned Standing Counsel for the University submits that the last date of applications for registration has been closed and the University cannot extend the date. He submits that the counselling process has commenced, after the issue of 'local candidate' was decided by the Hon'ble Supreme Court *vide* judgment dated 01.09.2025 in Special Leave Petition (C) Nos.21536-21588 of 2024. Therefore, the University would not be in a position to entertain the

petitioner's application for registration for admission to MBBS/BDS Course under Management Quota 'B' category. It would be a futile exercise.

5. Having regard to the aforesaid circumstances and upon consideration of the submission of learned counsel for the parties, we are of the view that since the admission to MBBS/BDS course has a definite timeline required to be adhered to by the University and the cut off dates for application or counselling are sacrosanct, there is no point in asking the University to consider the petitioner's application for fresh registration and participating in the ongoing counselling for admission to MBBS/BDS course under Management Quota 'B' category. Therefore, we are not inclined to issue any directions to that effect.

6. Accordingly, the Writ Petition is dismissed.

7. At this stage, learned counsel for the petitioner submits that in case the date of applications for registration to the above courses is extended, the University may be directed to consider the application of the petitioner for registration for admission to MBBS/BDS Course under Management Quota 'B' category.

8. It goes without saying that in case the date of applications for registration to the above courses is extended, it would open for the petitioner to make such an application, which would be considered by the respondents in accordance with law.

As a sequel, miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

SD/-A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI L.RAM SINGH, Advocate [OPUC]
2. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

BSR
BS

HIGH COURT

DATED:24/09/2025

ORDER

WP.No.29493 of 2025



DISMISSING THE WRIT PETITION,

WITHOUT COSTS

27/10/25